

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 752 of 2019

In the matter of:

Andal Bonumalla

....Appellant

Vs.

Tomato Trading LLP & Ors.

....Respondents

Present:

Appellant: Mr. Bommineni Vivekananda, Advocate.

Respondents: Mr. Piyush Bhardwaj, Advocate for R-1.

**Mr. Ankur Khandelwal and Mr. Gowrang, Advocates
for RP**

ORDER

05.03.2020: Learned Counsel for the Appellant submits that they have taken initiative and put up a proposal for settlement. Learned Counsel for the Respondent submits that Respondent is not averse to the settlement but there has to be a meeting for holding negotiations so as to work out an acceptable settlement.

In view of this, we deem it fit to ask the Appellant to seek a meeting with the Respondent during this week and put up his proposal. Respondent will also be within his rights to have a counter proposal, so that the exchange of proposals manifests into a settlement. It will be open to the parties to even ask for appointment of a Mediator or Facilitator for arriving at a settlement.

List the matter 'For Hearing' on **19th March, 2020.**

**[Justice Bansi Lal Bhat]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

**[Alok Srivastava]
Member (Technical)**

ha/nn

